Wild Life (Stock Declaration) Rules, 1974.

[Placed in Library. See No. LT 8961/ 75 for i and ii].

I.Annual Report and Audited Accounts 1972-73 of the Salar Jung Museum Board, Hyderabad,

H. The Indian Museum Recruitment (Second Amendment) Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV); Sir, I beg to lay on the

I. A copy (in English and Hindi) of the Annual Report and Audited Accounts of the Salar Jung Museum Board, Hyderabad, for the year 1972-73.

[Placed in Library. See No. LT 8963/ 75].

II. A copy (in English an<j Hindi) of the Department of Culture Noti fication G.S.R. No. 1335, dated the 14th December, 1974, publishing the Indian Museum Recruitment (Second Amendment) Rules, 1974, under sub-section (3) of section 15A of the Indian Museum Act, 1910. [Placed in Library. See No, LT 8965/75]

REFERENCE TO SUPPLY OF COAL FOR THE RAILWAYS

DR. RAMKRIPAL SINHA (Bihar): Sir, the Railways have coal only for three days. It is a very serious problem. There is a Call Attention Notice. You have rejected it. It is a very seriou_s subject.

MR. CHAIRMAN: Let it be. But we have not allowed it.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC **IMPORTANCE**

Recent disturbances in the Jama Masjid area, Delhi resulting in loss of life and property

SHRI MOHAMMAD YUNUS (Andhra Pradesh); Mr. SALEEM Chairman, I beg to call the attention of the Minister of Home Affairs to

the recent disturbances in the Jama Masjid area, Delhi, resulting in loss of life and property.

to a matter of

urgent public iviportance

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THE MINISTER OF STATE IN THE MINISTRY OF HCME AFFAIRS (SHRI OM MEHTA): Mr. Chairman, Sir, It is a matter of deep concern and sorrow that 12 persons lost their lives and a number persons were injured in the disturbances which occurred in the Jama Masjid area on February 2, 1975 and on February 14, 1975.

On 2nd when the Zonal Advisory Committee of the DWB was holding a meeting presided over by Shri Nawaz Khan, Minister for Wakfs, it was disturbed around 10.30 A.M. by Shri Abdullah Bukhari and a large number of They broke into the his supporters. building, broke up the furniture and tried to set fire to the Shamiana. A determined attempt was made to rush towards Shri Shah Nawaz Khan who went into adjoining room. It was in circumstances that Shri these Bukhari along with 87 others was arrested. Some members of the crowd managed to escape, rushed towards Jama Masjid and set afloat rumours that Shri Abdullah Bukhari had been shot by the Police. Public exhortations wefe made that the people should take revenge against the Soon a large mob around Jama Masjid, surrounded the Police Po«t, set fire to a police van and smashed the doors of the Police Post. Attempts were also made to set fire to the building. Soda Water bottles, brickbats and acid bulbs were thrown into the post-The situation further Police deteriorated at the junction of Chawri Bazar and Jama Masjid where the mob set fire to a DTC bus and to some shops in the western side of the mosque. Large scale rioting occurred in the area on the western, southern and northern sides of the mosque. The police were subjected to heavy brick batting and gun fire from house tops. When tear gas and lathi charge proved ineffective, police opened fire and brought the situation under control by 1 p. \overline{M} . It is a matter of grief that nine lives were lost, out of whom

two were victims of argon and the remaining six died of bullet injuries including one from a 12 bore gun. 91 persons including 66 policemen besides the SP (Central), ADM(Central) and Addl. SP (Central) and the SDM, Darya Ganj had received injuries. Three police vehicles, one DTC bus, 4 private cars, a large number of cycles and 23 shops are reported to have been damaged in the riots. Five cases of rioting, attempt to murder and arson etc. were registered.

Curfew wa_s clamped in the entire affected area from 12.15 PJVI. on 2-2-75 to 7.00 A.M. on 4-2-75. Night curfew was imposed in Sadar Bazar and certain other sensitive areas as a precautionary measure. Curfew in the affected areas was relaxed from 9.00 A.M. to 11.00 A.M. and 4.00 P.M. to

 $6.0\,$ P.M. on 5th and 6th February. On Friday, the 7th, it was relaxed from $8.00\,$ A. M. to $10.00\,$ A.M. $12.30\,$ P.M. to $2.30\,$ P.M. and $4.00\,$ P.M. to

6.1 P. M. to enable attendance at Friday prayer in Jama Masjid.

On 7th February some sections of the crowd while returning from prayers at Jama Masjid demonstrated before the police force, went round in procession and indulged in stone-throwing at a few places. Attempts were also made to snatch rifles from a couple of constables. Two policemen were injured.

On 8th February curfew was continued with relaxation from 8.00 A.M. to 10.00 A. M. and 4.00 to 6.00 P. M. On 9th and 10th February if was relaxed between 8.00 A.M. and 12.00 NOON and between 3.00 P.M. and 6.00 P.M. in areas around Jama Masjid and in the rest of the affected areas curfew was continued only from 10.00 P. M. to 6.00 A. M. From 11th February onwards curfew was imposed only from 6.00 P.M. to 8.00 A.M.

At about 1.30 P. M. on the 14th February about 800 persons returning from the prayers started brickbatting at the police Post at Jama Masjid and also hurled crackers at the police. Despite repeated appeals from the police to disperse, the mob continued

to be violent and brick-batting was intensified. A section of the mob also indulged in arson. Police had to fire tear gas shells at different places to disperse the mob. Seven persons who got trapped in' a restaurant set on lire by miscreants and received burn injuries. They were rescued by the police and Fire Brigade had removed to a nearby hospital. Three persons have succumbed to their injuries. The fire was brought under control immediately but in the meanwhile three shop_B had sufferred damage. 28 policemen including one DSP were injured owing to brick-batting. The condition of six is reported to be serious. Round the Clock curfew was reim-posed from 2.30 P. M. on the 14th to be in force till 12.00 NOON on the 18th February. It was relaxed from 3.00 P. M. to 5.00 p. M. on 16th and 800 A.M. to 10.00 A.M. and 4.00 P.M. to 6.00 A.M. on 17th and 18th February. 68 persons have been arrested in connection with the day's incidents. Police patrolling in the area continues. 681 persons have so far been arrested.

An amount of Rs. 88,000 has been sanctioned towards relief of the families of the deceased and seriously injured persons (@ Rs. 5,000 per family of deceased and Rs. 1,000 per injured). Rs. 59,000 have so far been disbursed. The remaining persons who have been sanctioned relief have yet to come to receive the amount.

Several eminent leaders of Delhi including Shri Khurshed Ahmed Khan Member Parliament, Shri Mir Mustaq Ahmed, Chairman, Delhi Metropolitan Council, Pir Zamin Nizami. Sahebzada Mustahasin Farooqui, Prof. Mohammed Hussain, Vice-Chancellor of Jamia Millia and the Chairman Delhi Wakf Board have persuaded Delhi Wakf Board and Shri Abdullah Bukhari to refer their dispute to arbitration by Shri Mohammed Shaft Qureshi, Minister of State for Railways. Shri Qureshi has also agreed to arbitrate.

Shri Abdullah Bukhari has expressed his anguish at the serious and unpleasant incidents which took place on 2nd February and thereafter and has

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given an assurance that he would cooperate with the authorities in restoring normalcy and miantaining peace in the area. Shri Bukhari has been released from detention.

I appeal to the Hon'ble Members of the House and leaders of public opinion to cooperate in promoting an atmosphere of cordiality, understanding and peace.

SHRI MOHAMMAD YUNUS SALEEM: Mr. Chairman, Sir, this unfortunate incident which took place on the 2nd February, 1975 has got two aspects: firstly, the question of Mr. Abdullah Bukhari to be appointed the Imam of Jama Masjid. Sir, this is a dispute between the Delhi Muslim Wakf Board and Mr. Abdullah Bukhari and his father. Therefore, we are not much concerned with that dispute. I am glad to hear that my friend. Mr. Qureshi has agreed to arbitrate between the Wakf Board and Mr. Abdullah Bukhari and we hope that good result would comt out. But, Sir so far as the unfortunate incident which took place on the 2nd February, 1975 is concerned, it has got very serious repercussions. It is not an incident which took place all of a sudden. It was reported in the press and it was known to people that Mr. Abdullah Bukhari was making furious, provocative speeches in the mosqu at the time of prayers. On the 2nd February when this incident took place, in Bachchon ka ghar, which is situated in Darya Ganj about three furlongs from the Jama Masjid, as has been stated by the hon. Minister, Gen. Shah Nawaz Khan was to preside over a function to inaugurate the working of the Zonal Committee of the Muslim Wakf Board. Sir, it has come in the papers that on that day from 7 O'Clock .in the morning, furious speeches were made on the loudspeaker from the mosque, provoking the people and inducing them to go in a procession to Bachchon ka Ghar from Jama Masjid which, as I said, is three of four furlongs; from Jama

Masjid. When breach of peace was apprehended, when threatening letters were received by the Wakf Board and when the conduct of the supporters of the Imam was suspicious, I want to know from the Minister why no action was taken to stop the procession, the rowdy procession which was shouting slogans like "Gen. Shah Nawaz mur-dabad" and so on and so forth? When the procession starts from Jama " Masjid, it has to pass through the main road to reach Bachchon ka' Ghar. Sir, I still feel that if the procession had been stopped there when it became rowdy and they were raising objectioable slogans, the incident could have been avoided. What happened?

[MR. DEPUTY CHAIRMAN in the Chair].

When this procession led by Imam Abdullah reached Bachchon ka Ghar, the iron gate of Bachchon ka Ghar was locked. And the members of this mob, of this unlawful assembly, forcibly, broke the iron gate and entered the compound of Bachchon ka Ghar. Sir, it has been reported, and it is admitted by the Minister himself, that police was already posted there because there was apprehension of breach of peace. The police did not take any action. In spite of the fact that the iron gate was broken, no action was taken. These people were permitted to enter the compound forcibly. They smashed the Shamiana and broke the furniture belonging to the orphanage with the result that at the instance of certain persons, Gen. Shah Nawas Khan had to take shelter in an adjoining room. And the doors of the room were broken and damaged.

Then, of cource, the Imam and others were arrested. From the Bachom ka Ghar these peaple went back to Jama Masjid and started making provocative speeches stating that the Imam had been arrested and h'e had been badly beaten by the Police in order to provoke the people. I want to know from the hon. Minister why action was not taken

and why these people were not stopped when they were proceeding towards Jama Masjid from Bachon Ka Ghar and why section 144 wa₃ not imposed and why they had not been declared as members belonging to unlawful assembly when their behaviour was objectionable and unlawful.

I have myself visited the spot and I saw marks of several bullets at the gate of Jama Masjid where people have been arrested and killed. Many innocent people who were not taking part and who were only sitting in their houses or carrying on their normal business were killed. A girl student who belonged to the Delhi College and who was about 14 or 15 years was sitting in her house. She was shot by the Police. If people whose behaviour was objectionable and who were rowdies and unlawful wefe fired upon by the Police. I can understand that, because then there would have been some justification for that. But what was the justification for killing people who were in the lanes and who were in their houses and who were innocent? j would like to ask the hon. Minister what was the justification for killing peaceful people? Then, as has been stated by the Minister at the western side of Jama Masjid adjacent to the mosque, 20 shops, except one, all belonging to Muslims have been totally burnt down. This is unimaginable. Members of the Muslim community setting fire to the shops adjacent to the mosque deliberately and damaging the mosque building—this is unimaginable. I want to know from the hon. Minister whether he has got any information that some other mischiefmongers had a hand in the burning of these shops. This fact has not only been reported in several newspapers, but certain suggestions have also been given. I now read a quotation from the SECULAR DEMOCRACY which is edited by Mrs. Subh-dra Joshi, who is a Member of Parliament. This is very significant and I want to know from the Minister what action has be'en taken by the Home Minister and what is the progress of

the inquiry in this regard. This Is the quotation:

to a matter of

urgent public importance

Not to be left behind, the RSS cadres attempted to fish in the troubled waters. Though prompt police action avoided a communal flareup, the authorities are baffled by the fact that some shops owned by Muslims located behind Jama Masjid, facing Chawri Bazaar were mysteriously burnt down. A Jan Sangh Municipal Councillor is alleged to have not only stopped the Fire Brigade from reaching the scene, but goaded miscreants to indulge in incendiarism. Incidentally, a meeting of RSS cadres was under way on February 2 morning in the nearby Charkhewalan.

This is a very serious allegation which has appeared in this magazine. I would like to know from the Minister what is the result of the inquiry. If no inquiry has been made why it was not made?

When I visited this spot and entered the mosque, I saw to my surprise that several members belonging to the Jan Sangh were sitting along with the son of the Imam and conspiring together. I saw Shri Kanwarlal Gupta and Shri Anwar Dehlvi. What was the conspiracy going on inside the mosque? What business had they there? This is a very serious matter. What happened there? What happened on the 14th? Certain communal organisations, taking advantage of the situation, Sir, were distributing black boards to the people and persuaded them to go to the mosque under the pretext of offering prayers and provoked the people there with the result that the Jamia Hotel, which belonged to a Muslim, was burnt, Sir, two innocent persons who had taken shelter in that hotel were also burnt to ashes. Sir, this hotel belonged to a Muslim, Sir, I want a clarification on these points.

Sir, I want to quote one more line from the same magazine to which I want to draw the attention of the honourable Minister.

MR. DEPUTY CHAIRMAN: No. Mr. Saleem, you will have to wind up now.

SH"RI RABI RAY (Orissa): Six, how much time will he take?

MOHAMMAD YUNUS SHRI SALEEM: Before these incidents took place, provocative and objectionable articles were being published in the organs belonging to different communal organisations and the Government was sleeping over them without taking any action at all. Sir, I am quoting from the same magazine

MR. DEPUTY CHAIRMAN: Mr. Saleem, you will have to wind up.

SHRI MOHAMMAD YUNUS SA-LEEM: I will finish in a minute.

MR. DEPUTY CHAIRMAN; Then do not start quoting. If you start quoting from magazines, you will take more time.

SHRI MOHAMMAD YUNUS SALEEM: I quote from the same magazine:

"Muslim League organs like the Mustaqueem and Mushaihada have been publishing the speeches of the Imam, blowing them out of all proportions. The J ana Sangh mouthpiece. "The Mother land" had also picked up the Imam's speeches and used them as a convenient stick to beat the Government with".

Sir. this clearly shows that all the communal organisations have joined Hands and it is they who are responsible for bringing about this situation. Everybody is shedding crocodile tears. Even the statements of Shri Jayaprakash Narayan show that he has become sympathiser of the Muslim community.

So many persons have been killed and much property has been destroyed and burnt by these people. But nobody came out to condemn the incidents On the contrary, every body .wants to exploit and politicalise the issue,

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DR. RAMKRIPAL SINHA (Bihar): Does the RSS control the Muslim mosques and the Jama Masjid?

SHRI OM MEHTA: Sir, this is a very unfortunate incident as I said in the beginning of my statement and I would like to request the honourable Members to discuss this issue with a Very cool mind.

SHRI HAMID ALI SCHAMNAD (Kerala): There is no communal issue at all in this. It is between the police and Muslims there

(Interruptions)

SHRI MONORANJAN ROY (West Bangal): Many innocent persons have been killed.

SHRI A. K. A. ABDUL SAMAD (Tamil Nadu); Sir, I think he is inviting trouble.

SHRI MONORANJAN ROY; One Miss Farida was shot and injured inside her house . . . (Inerruptions)

SHRI HAMID ALI SCHAMNAD: There is no communal issue at all ..

MR. DEPUTY CHAIRMAN: Mr Schammad, you will have your turn, and your party will have its turn. Please sit down.

SHRI MOHAMMAD YUNUS SALEM: I want clarifications on all the points.

MR. DEPUTY CHAIRMAN; Now, Mr. Om Mehta has the floor.

SHRI OM MEHTA: Sir, in my reply to the Calling Attention motion, I have refarred to all there matters. The first point which has been raised by my friend, Shri Saleem, is that from the morning of that day Shri Abdullah Bukhari was provoking the people and no action was taken. Sir, it is right that Mr. Abdullah Bukhari wa₃ collecting the people from the very morning of that day. But, at the same time. Sir, the information that was conveyed to us by the President of the Wakf Board was that they might not indulge in any unlawful activities and yet we had taken certain precautions in the Bachchon Ka Ghar which is an orphanage where the ojrphan students live.

to a matter of urgent public importance

taken certain precautions. But we never thought that they would indulge in such sort of unlawful activities which included Mehta would say he wants to eay entering into the building, attacking Mr. Shah Nawaz Khan, when he had to be taken inside a room and the doors had to be closed. So we said that he went into the Jama Mas thought that they might have a peaceful de-jid and he saw certain people. Howmonstration and disperse. If We had stopped can I contradict him? them or taken any action when they started from Jama Masjid, we would have been accused of using excessive force and been burnt by the miscreants, the matter stopping a peaceful procession. And we is under further investigation. We are never wanted to be accused of that.

As you know, Jama Masjid is ia very set these shops on fire. We will try and congested area. It is full of lanes and bye-take action when we are able to find lanes, where even sometimes the rays of the than sun do not penetrate. So in these lanes when the people were attacked, they entered the N houses. The police tried to stop them. But the number was large—600 or 700—and most of them were having 'lathis' and other things. So they tried to enter 'Bachhon Ka Ghar' and damaged the furniture. After that, immediately to stop them from returning to Jama Masjid was not possible because there were so many lanes and bye-lanes. The police could arrest only 87 or something like that— not all of them. Some of them returned to Jama Masjid. In Jama Masjid, over a public addressing system which is fitted there, they asked the people to rise and do all sort of things, so that this was a battle between the police and them. Even in normal days when we go to that area, passing between those lanes in the bazar is not possible. Immediately a large crowed gathered and they attacked the police force.

About the girl which was mentioned by my hon, friend as having been killed on the third floor, she herself while she was in the market place, and also. Sir

stf TSWTTTiror (^fTT SRTST) : STRo rr?fo rr?To ^r?ff ^ jfrt fe*TT ? SHRI OM MEHTA: Why should he put

words in my mouth? (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Om {Interruptions}

SHRI OM MEHTA: He himself

(Interruptions)

About the twenty shops which have trying to find who the persons are, who

श्री जगदीश प्रसाद मायुर (राजस्थान): उप सभापति जी, श्री धांम मेहता के वक्तव्य. श्री युनुस सलीम के कांग्रेस पार्टी के वक्तव्य श्रीर श्री क्रेरेशी को इस सारे मामले के सम्बन्ध में पंच बनाए सम्बन्धी बातों को मिलाकर श्राप देखें तो ऐसा लगता है कि यह मामला जनता का मामला नहीं है, कांग्रेस पार्टी का श्रपना निजी मामला है। इस काण्ड में 14 लोगों की जानें गई ग्रीर लाखों रुपयों की सम्पत्ति नष्ट हुई । सारे देश से लोगों ने मांग की कि इस बात की जडिशियल इन्नवायरी होनी चाहिए ताकि इस बात का पता लगे कि इतने लोग क्यों मारे गये और इसके लिए कीन दोषी है. लेकिन इसको नहीं माना गया । सरकार ने सिर्फ़ एक बात को लेकर श्री क्रेशी को पंच बना दिया और उनसे कहा गया है कि वे इस मामले को तय करें। मैं समझता हं कि श्री क्रेशी इस मसले को तय नहीं कर सकते हैं। मैं यह बात स्पष्ट रूप से कहना चाहता हूं कि सरकार ने श्री बुखारी को शाही इमाम नहीं माना, ऐसी बात नहीं है। उनको शाही इमाम वक्फ़ बोर्ड ने माना था और सरकार ने भी माना था और ग्रगर ऐसा नहीं होता तो उनको एक डेलीगेशन के साथ रूस क्यों भेजा जाता इतना नहीं. हमारा जो हैल्थ डिपार्टमेंट है उसने इनके माध्यय से मुसलमानों के नाम एक अपील निकाली कि सब लोग रैमिली प्लानिंग में

श्रो जगदोश प्रसाद माथर सहयोग दें । उस समय तक ये सारी वातें ठीक थीं। लेकिन उन्होंने यह देखा कि जामा मस्जिद के इलाके में मुसलमानों की हालत बहत खराब ह और उनका कोई सुधार नहीं हमा है तो उन्होंने इसके लिए एक योजना बनाई । योजना बनाने के बाद जब वे कांग्रेस के खिलाफ़ बोलने लगे तो कांग्रेस के लोगों के पेट में बल पड़ने लगा । श्री शाह नवाज खां ने एक वक्तव्य दिया कि उन्होंने प्रधान मंत्री के खिलाफ़ बल्गर लैंग्वेज का प्रयोग किया है ग्रौर वह बलार लैंग्वेज क्या थी, कि वे झुठ बोल रही हैं। इमाम साहब ने कहा था कि प्रधान मंत्री झुठ बोल रही हैं, उन्होंने इस सारे मुलक को बर्बाद किया है। ये दोनों बातें हम भी कहते हैं कि प्रधान मंत्री जी कई बातें सदन में जो कहती हैं सही नहीं बोलती, हम सब कहते हैं कांग्रेस ने देश को बर्बाद किया । यही बातें इमाम ने कहीं तो उसके लिए वह कहतीं हैं वल्गर बातें कहीं। इस प्रकार की बातें ग्रगर कही थीं, 15 ग्रगस्त की कहीं, उसके बाद मोहसिन साहब जो डिप्टी मिनिस्टर हें गवर्न मेंट के बे 3 बार इमाम से मिले, समझौता नहीं हो सका। इमाम कांग्रेस की शरण में नहीं ब्रा सके उनको शरण में लाने का जो एक तरीका निकाला उसका नतीजा हुम्रा म्राज इतने लोगों की जानें कांग्रस सरकार ने लीं। मैं ग्रारोप लगाता हुं, कांग्रेस का षडयंत्र था जिसके फलस्वरूप इतने निर्दोष लोगों की जानें गई और श्राज के दिन इमाम को छोड दिया गया । अगर इमाम के ऊपर कोई भारोप या कि वे इस प्रकार का काम करना चाहते थे तो इमाम को अदालत में ले जाना चाहिए था, श्रदालत में ले जाकर उनके खिलाफ मुकदमा चलाना चाहिए थ।। हम नहीं चाहते उनके बारे में कोई रियायत हो, श्रगर वे कसूरवार हैं उनके साथ कोई रियायत की ग्रावश्यकता नहीं है, ग्रगर उन्होंने कसूर किया है। उनके खिलाफ मुकदमा चलाना चाहिए था। पहले तो उनको इमाम बनाया, उनको रूस भेजा गया और बाद में

शाही इमाम को मीसा इमाम बना दिया गया, यह कितना बड़ा पड़यंत था? इस सारे काण्ड के पीछे श्राखिर किसकी गितयां थीं। दिल्ली के मुसलमानों की क्या शिकायतें थीं। ग्रभी यूनुस सलीम साहब कह रहे थे जनसंघ वाले मिस्जद में गए। श्री अनवर देहलवी मेट्रोपोलिटन कौसिल में जनसंघ के मैंस्वर हैं, वे एक एम०एल० ए० के बरावर हैसियत रखते हैं, वे मुसलमान हैं, उनको श्रिष्ठकार है मिस्जद में जाएं और नमाज पढ़ें। और अगर अनवर साहब मिस्जद में जाते हैं तो यूनुस सलीम साहब के पेट में क्यों दर्द होता है, वह तो एक मुसलमान के नाते गये थे..

श्री मुहम्मद यूनुस सलीम : कंवरलाल गुप्त क्यों गए थे ?

nielwige Egy Figilia

श्री जगदीश प्रसाद मायुर: कंवर लाल गुप्त दिल्ली के नागरिक हैं। क्या दिल्ली के नागरिकों को गोली से उड़ाइएगा तो ...

श्री मुहम्मद यूनुस सलीम : गुप्त साहब भी नुसाज पढ़ने गए होंगे ।

श्री जगदीश प्रसाद मायुरः उप समापति महोदय, मझ पहली बार पता चला कि किसी मस्जिद में हिन्दू नहीं जा सकता। यहां पर कई मसलमान सदस्य बैठें हैं, वे बता दें कि किसी मसजिद में कोई नान-मस्लिम नहीं जा सकता । उपसभापति महोदय, यदि इस सारे झगड़े के पीछे कोई जड है तो यह वक्फ बोर्ड है जिसको सरकार अपनी बपौती मान कर चलती है; कांग्रेस पार्टी अपनी बपौती मान कर चलती है और इसके बारे में केवल दिल्ली के मसलभान नहीं कहते बल्कि सारे हिन्दस्तान के मसलमान कहते हैं कि वक्फ़ बोर्ड जिस प्रकार की संस्था बन गई हैं. उसमें वक्फ की सारी प्रापर्टी सरकार के हाथ में है। वक्फ बोर्ड में कीन लोग हैं ? कोई आदमी शिमला में बैठा है, कोई पंजाब में है, कोई कहीं है श्रीर बाहर से उसका संचालन करते हैं । दिल्ली में

मीर मुक्ताक साहव के एक बहुत बड़े रिक्तेदार जिनकी दिल्ली के अन्दर सबसे बड़ी. मोटर ट्रांसपोर्ट की वसें चलती हैं, कशमीरी गेट के अन्दर उनके दकानों में एक-एक द्रकान की सलामी के अन्दर पच्चीस-पच्चीस हजार रुपए बाते हैं, लेकिन उसका पैसा कहां से त्राता है ? सारी दिल्ली में 5 करोड़ से ज्यादा वक्फ़ की प्रापर्टी है, 5 करोड़ की प्रापर्टी से जितना रूपया ग्राना चाहिए वह वक्फ़ को ग्राता नहीं है, केवल 25,000 रु० ग्राता है। यही कारण है कि ईमाम ने कहा कि उसका इंतजाम ठीकं से होना चाहिए । श्राज दिल्ली की जामा मस्जिद की दरियां फटी हैं, जो नमाज पढ़ने गाते हैं, उसके पहले वज् करते हैं, उनको वज् करने के लिए पानी नहीं भिलता है क्योंकि सारे का सारा रूपया पैसा वक्फ बोर्ड के लोग ही खा जाते हैं...

श्री मुहम्मद यूनुस सलीम : इसकी शिकायतें श्रापके पास श्राती होंगी ।

श्री जगदीश प्रसाद माबुर: हां, हमारे पास आती हैं। हमने प्रधान मंत्री को ज्ञापन दिया हुआ है। अनवर देहलवी साहब, जो मेट्रोपोलिटन कौंसिल में हमारे दल की ओर से मेम्बर हैं वे इस बात के लिए लड़ रहे हैं कि दिल्ली के मुसलमानों का भला हो, दिल्ली के मुसलमानों को कांग्रेस के लोग किस तरह से लूट रहे हैं उसकी तरफ ध्यान दिलाया है।

अब उपसमापति महोदय, मैं आपको बताना चाहता हूं कि किस बात का श्रगड़ा है ?

श्री मुहम्मद यूनुस सलीम: धाप कातिलों के साथ सिले हैं, धाप क्या मुंसलमानों का भला चाहते हैं ?

श्रो जगदीका प्रसाद मायुर : दिल्ली के चक्फ बोर्ड में कौन हैं ? एक हाशमी साइद हैं। वक्फ बोर्ड के श्रनुसार उनको

दिल्ली का नागरिक होना चाहिए, लेकिन उनको नियुक्त किया गया है। एक इनायत्ल्ला साहब हैं जिनकी जमानत जब्त हो गई थी चुनाव में । जमानत जब्त होने का मतलब यही हो सवता है कि मुसलमान उनके विरुद्ध थे । जिसकी चनाव में जमानत जब्त हो गई उसको वक्फ बोर्ड का मेम्बर बना दिया गया । वक्फ बोर्ड कानून के मताबिक मृतवल्ली को नहीं होना चाहिए क्योंकि प्रापर्टी का इंतजाम करते हैं लेकिन दिल्ली के वक्फ बोर्ड में 9 में से 9 मृतवल्ली हैं। भाखिर भापने किस तरह का कांस्टीटयशन वक्फ बोर्ड का कर रखा है ? दिल्ली के मुसलमानों ने मांग की है कि जिस तरह से गुरुद्वारों में नुनाव की व्यवस्था ग्रापने कर रखी है उसी तरह उनके वास्ते भी चनाव किए जाएं ताकि मुस्लिम नुमायंदगी उसके भन्दर घाए । उससे हो सकता है घोम साहब की पीठ थपवपाने वाले मसलमान न ग्राएं, हो सकता है दूसरे मसलमान आएं, मीर मुस्ताक साहब जिस प्रकार सिफारिश करके उस ग्रल्लारखा मस्जिद को लटें हुए हैं वे लोग नहीं ग्राएं। ग्राखिर एक चीज की लोग मांग कर रहे हैं कि वक्फ बोर्ड का चुनाव होना चाहिये और मस्जिद में जो गोलाबारी हई उसकी ज्याडिशियल इन्क्वायरी होनी चाहिये । भफी साहब को इन्क्वायरी ग्रीर इसके सम्बन्ध में दूसरा काम नहीं दिया जाना च हिये । शफी साहब इमाम से कहेंगें कि तुम्हारे बाप ने यह राय दी है कि तुम इस काम को न करो और तुम्हें विदेश भेज दिया जायगा धौर तुम्हारी जगह तुम्हारे बेटे को इनाम बना दिया जायगा । इस तरह का षड्यंत चल रहा है ग्रीर इस तरह से इमाम को हटा कर उसकी जगह पर उसके लडके को इसाम बनाने की साजिश की जा रही है। इस तरह का पंच फैसला शफी साहब देने व ले हैं। लेकिन मैं यह जानना नाहता हं कि जो लोग इस कांड में मारै गये हैं, जिन लोगों की दुकान जला दी गई हैं,

श्री जगदोश प्रसाद माथ्र उनका क्या होगा ? क्या सरकार यह समझती है कि जो लोग इमाम के समर्थक थैं, उन्होंने ही ग्रपनी दुकानें जला दों ? ग्रसल में इस के पीछे दूसरी बात है ग्रीर वह यह है कि जब कांग्रेस ने देखा कि मुसलमान श्रीर मस्लिम लीग वाले कांग्रेंस से दूर होते जा रहे हैं, भोपाल में मुसलमानों ने कांग्रेस के खिलाफ बोट दिया, जबलपूर में कांग्रेस के खिलाफ जिन लोगों को गोली से पुलिस ने मारा है,

श्री श्रोम मेहता: कोई सवाल तो पुछा नहीं, लेकिन एक लम्बी तकरीर कर be a mediator. दी । जहां तक वक्फ बोर्ड का सम्बन्ध है, इसका मेरी मिनिस्ट्री से कोई सम्बन्ध नहीं है। यह कार्य तो श्री शाहनवाज खां करते हैं।

उन सब लोगों को उचित मुझावजा दिया

जाना चाहिये।

श्री जगदीश प्रसाद मायर ! उन्होंने ही तो यह सारा घपला करवाया।

श्री श्रोम् मेहता: ग्रगर वह चाहते हैं कि वक्फ बोर्ड ठीक तरह से काम करे, तो वे इसके बारे में उनसे पुछ सकते हैं, लेकिन जहां तक ला-एन्ड आर्डर का प्राव्लम है, उसका सम्बन्ध मेरे साथ है और मैं इसके बारे में जवाब दे रहा हूं।

डा० रामकृपाल सिंह: जब यह प्रश्न वक्फ बोर्ड के सम्बन्ध में है और माननीय मंत्री जी इसका जवाब देने के लिए यहां पर खड़े हुए और वह यह बात कह कर टाल नहीं सकते है कि धमुक मंत्री इसका जवाब दगा; क्योंकि मंत्रियों की तो सामूहिक जिम्मे-दारी होती है।

श्री ग्रोम् मेहता: ग्राप कालिंग ग्रटेन्शन को पढ़िये और उसमें क्या लिखा है ?

to a matter of

urgent public importance

डा॰ रामकृपाल सिंह: वक्फ वोर्ड को लेकर सारी घटना हुई है और इस तरह से साइड ट्रेक करके मंत्री जी अपने दायित्व से नहीं बच सकते हैं।

MR. DEPUTY CHAIRMAN: Have you finished Mr. Om Mehta?

SHRI OM MEHTA: I will reply a few more बोट दिया, इन सब लोगों को घ्रपने शिकन्जे points, Sir. We are trying to normalize the में लाने के लिए इस तरह की बात की गई position and now Mr. Shafi Qureshi has been very kind enough to lend 'his services in this है और यह षडयंत्र किया गया है। इसिलये difficult task because, I don't think it is a very में मंत्री जी से यह निवेदन करना चाहता हूं easy task. The Government does not come into कि वक्फ बोर्ड का ठीक प्रकार से गठन किया the picture. This is a dispute between the Wakf Board and the Imam whether he should be जाना चाहिये, उसका चुनाव होना चाहिये Imam or he should not be. This is for the जिन लोगों की दुकानें जला दी गई हैं और Muslims and the Wakf Board to decide. Who are we to interfere? And we do not want to interfere.

> DR. RAMKRIPAL SINHA; Why did you mention in the statement that Mr. Shafi Qureshi was a mediator?

MR. DEPUTY CHAIRMAN: Anybody can

SHRI OM MEHTA; I mentioned this thing because in this dispute, all this law and order problem has arisen. All this problem has arisen from that dispute. There was a dispute and so they went to atta'ck Mr. Shah Nawaz Khan, and this law and order problem has arisen.

मैं यह जवाब इसलिए देना चाहता हं क्योंकि हम लोग यह कोशिश कर रहे हैं कि वहां पर सिचएशन नार्मेल हो जाय और पीस हो जाय ग्रीर जो वहां के लोग करपय की वजह से मुश्किलात का सामना करना पड रहा है, वह दूर हो जाय । जो मिसकिएंट वहां पर ट्राबल पैदा करने की कोशिश कर रहे हैं जो वालिन्टियर लोग काले बिल्ले लगा कर बाहर से वहां पर घम रहे हैं, हम चाहते हैं कि वे श्रपने-श्रपने घरों को वापस चले जायं ताकि वहां पर लोग भ्रपनी नार्मन हालत में आ जायें।

^ to a matter of 158
urgent public importance
have been the provocations

मैं सिर्फ इतना बतला देना चाहता हूं कि जो लोग हमारे इन साहब के खिलाफ यह कहते हैं कि वक्फ बोर्ड ने उन्हें इसलिए रिकगनाइज्ड नहीं किया; क्योंकि उन्होंने मवर्नमेंट और अन्दिरा नेहरू के खिलाफ बात कही है, यह बिलकुल गलत है। मैं इस बात को फिर कह देना चाहता हूं कि लोग सुबह शाम इन्दिरा जी के खिलाफ कहते रहते हैं, लेकिन हमने कभी किसी के खिलाफ एक्शन नहीं लिया।

डा॰ रामकृताल सिंह : मेरे खिलाफ मीसा का चार्ज लगाया गया और मेरे ऊपर चार्ज लगाया गया कि मैंने इन्दिरा जी को फासिस्ट कहा है और इसी की वजह से मुझ जल भज दिया गया।

DR. Z. A. AHMAD (Uttar Pradesh): Sir, I want to state that we are all agreed that it has been a very unfortunate, an extremely unfortunate, development because a purely religious matter which concerns one parti-" cular community has been drawn into the arena of politic_s and people have tried to take advantage of the situation to further their own politics for their own political conflicts.

The trouble started with the attack on the Wakf Board meeting and that attack was very reprehensible, highly reprehensible. The thing could have been settled in a democratic manner and there could have been a demonstration. But, to go inside, attack the meeting and get hold of certain individuals and try to assault them was highly reprehensible. On that, Ithink, we are all agreed and we should all agree.

Then the developments that follow ed, I think panicky developments were the sudden arrest of Mr. Abdullah Bukhari under M.I.S.A., shooting, lathi charge, arson and all that. I think that could have been avoided if the police had exercised more restraint. I do not think it was absolutely necessary to arrest Imam Abdullah Bukhari under the M.I.S.A. Whatever

may have been the provocations from his side, I thing a more tactful approach could have been adopted because after all these religious questions are very sensitive questions and these matters there are people who get emotionally worked up. Well, if there was an Imam, he was working as an Imam and when he i_s suddenly arrested under the M.I.S.A., I think, that could cause provocation. When that provocation was caused, then the law and order had to be maintained, firm action had to be taken and shooting had to be resorted to but all these things could have been avoided. Our party's position is that all this could have been avoided if it had been realised that it is a question which rouses the feelings of the Muslim community and creates all sorts of problems. The question of religion would come in and the question of religious practices would in. Therefore, this could have been avoided. And, I think, in future such things should be avoided.

Now, the basic question according to me is the problem of Imamat, that is to say, who is to be the Imam, who is to be recognised as the Imam and this question has not been solved and resolved as quickly as it should have been.

SHRI MAHAVIR TYAGI (Uttar Pradesh): Has not been recognised so far.

DR. Z. R. AHMAD: I do not know. I am coming to that. It has not been settled finally. Step_s should have been taken to settle th_e matter finally. Now, the situation is this that Mr. Abdullah Bukhari was more or less recognised as the Imam in 1973, I think July, 1973; Dastar-bandi took place, *i.e.* putting on the turban of Imam.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN): Unofficially.

iDR. Z. A. AHMAD; I think some officials were present there. I think even Government representatives were present there when that ceremony of Dastar-bandi took place and I was told that even Mr. Fakhruddin Ali Ahmed was to go* but somebody telephoned to him from the Wakf Board to say that the matter is complicated and that he should not go and he did not go. I do not know how far this is correct but some Dastar-bandi did take place. Now, I do not think there was big opposition from the Imams against that Dastar-bandi. The father was invalid, the orignal Imam was invalid and the invalid Imam could not lead the prayers and, therefore according to tradition, his son would become the Imam. I am convinced that there is a lot of factionalism and this Wakf going on Board property and its mis-utilisation is the whole question. The money is coming from Awkaf and the same is heing grabbed by this or that Wakf Board. All sorts of things are going on and as a result of that this development has taken place. Now I submit that in such things religious convention should he respected. This family ha_s been at that post since shahjehan. From father to son this has gone on and now at this late stage to raise the question whether in Islam inheritance Is allowed, I think, is not quite proper. It is not proper to raise this question at this stage because not only the tenets of the religion but the conventions that arise or develop on the basis of those tenets have also to he respected.

SHRI HAMID ALI SCHAMNAD: Conventions are allowed in Isl'am.

DR. Z. A. AHMAD: We allow conventions in Parliament. Everywhere conventions are allowed.

Factional dispute arising out of the distribution or mal-distribution of the of $Awakf_t$ I think, should have been settled and the Government should have intervened impartially, effectively, in order to solve that dispute. I am convinced that the money of these Awkaf—Awkaf is plural of walkf— is mismanaged and misappropriated.

SHRI B. V. ABDULLA KOYA: (Kerala): It is the duty of the Wakf Board to see that malpractices in the wakf money is not there.

DR. Z. A. AHMAD: Wakf Board has actually to see that the *awkaf* function properly and the money that comes from the awkaf is properly distributed. That is the duty' of Ithe Government but the Government should not take a partisan attitude. I am afraid that there is something seriously wrong in the Wakf Board functioning in Delhi and the Government should go into it, examine it and this whole question has to be considered very seriously. I welcome the appointment of Mr. Shafi Qureshi because somebody has to give a judgment.

AN. HON. MEMBER: Why should you not be there?

DR. Z. A. AHMAD: Religious leaders should be consulted. I do think that Mr. Qureshi will consult the religious leaders, take their opinion in regard to the conventions, tenets of the religion concerned and then come to a conclusion,

DR. RAMKRIPAL SINHA; Why was the name iof Sheikh Abdullah brought in?

DR. Z. A. AHMAD; That I do not know but what I was saying is that an amicable settlement should be our aim. We should not try to exaggerate. We should try to normalise the situation and I do think that some elements have tried to exploit the situation. In our political set up every situation is exploited. So, why not exploit this situation? I do not accuse any individual or any party but generally speaking, communal-minded people from this side or that side would surely exploit such explosive situations.

SHRI B. V. ABDULLA KOYA: But your Congress people are themselves responsible for creating such a situation and not others who are taking advantage of the situation

MR. DEPUTY CHAIRMAN: You ask the Home Minister when you are called.

DR. Z. A. AHMAD: My point is, our attempt should be to normalise the situation. I welcome the appointment of Mr. Shaft Qureshi. Further I would say that police excesses and burning of shops should be gone into. It is a serious matter that the shops near the Jama Masjid were burnt. Police excesses should be examined and there should be more compensation given, particularly in case of firing, firing at random. Why this was resorted to? Excessive use of force should be examined s° that people could learn for the future. We should establish certain conventions. Every incident in which the police fires or resorts to excessive force should be examined. We want to establish norms in that respect also, norms behaviour of police. And about compensation, I think more relief should be given to those innocent people who have been killed. Mr. Mohd. Shaft Qureshi should apply his mind as quickly as possible and all of us should combine in normalising the situation in that area

SHRI OM MEHTA; Sir, I am grateful for all the suggestions made. Efforts of the Government are to create the normal situation there and we feel, Sir, the release of Imam will lead to that. And I want to say that this misgiving is there that the Government has appointed Shri Mohd. Shaft Qureshi, but the Government has nothing to do with it. It was the Naib Imam of Jama Masjid, Abdul Bakhari, and some more religious leaders whose names I mentioned in the statement, and also the Wakf Board—they are the party to it—all of whom agreed with his coming into the field and they appointed him. After that, they informed us that they wanted to do it. We said anybody who comes before us for peace is all jright—the government policy is always to promote peaceful conditions. And, Sir, about the inquiry we feel that at this stage it would not be of any purpose unless normally is restored in that area.

SHRI SHYAMLAL GUPTA (Bihar); After all these speeches, I won't have much to say, but there are one or two points. On the appointment of Mr. Qureshi, being a member of the Ministerial rank here, he will certainly bring round the Imam to the Congress fold who is against the Congress at the moment, bu इनकी चालें ऐसी होंगी कि

जो भपने मुखालिफ हैं मुसलमान, उनको कांग्रेस में लाघें । (Interruptions) मुसलमानों बेवकुफ बनात रहे बेदकूफ बनायेंगे । इसी विश्वास में गवर्नमेंट से वक्फ बोर्ड वाले दरख्वास्त करते हैं कि कम से कम एक मिनिस्टर या उनका कोई भी मादमी हो जो मपना इनफ्लुएंस उनके ऊपर रखकर उनको अपने फोल्ड में ला**ने** की कोशिंश करे।

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भी स्रोम महता : जैसा मैंने पहले कहा, हमने एपाइंट महीं किया । जिन लोगों ने एपाइंट किया उनमें नायब इसाम और बक्फ बोई ग्रीर यहां के बड़े बड़े उलेमा थ. उन्होंने किया । अगर वह शफी कुरेशी को चाहते थे और वह कैंबिनेट कें हैं तो उससे कोई नहीं पड़ता है. ा गवनमेंट में उनका धर्म बदल नहीं गया । होने फर्सनल कैंपैसिटी में है।

H_e is a Muslim, and just because he is Minister, he does not cease to be a Muslim. The Government has nothing to do with it.

DR K. MATHEW" KURIAN (Kerala); Mr. Deputy Chairman, Si' I had the opportunity to visit the Jama Masjid area after the disturbances along with Shri Monoranjan Roy, a Member of this House, and

[Dr. K. Mathew Kurian] lour Members of the Lok, Sabha be- 1 longing to jny Party. Sir, we made certain on-the-spot inquiries into various reports, and I must confess that unfortunately Shri Om Mehta's state,-ment is a figment of imagination by the police and it is complete falsehood written out by his police officials and unfortunately Mr. Om Mehta has come out with that. I must say, Mr, Deputy Chairman, most of us are agreed, except some Members of the ruling party, as to what happened in the Jama Masjid is not a communal riot; it has nothing to do with com-munalism. It is, on the other hand, a problem created by the wrong attitude of the Congress Government, Delhi Administration and the police. Sir, there has been an attempt by the ruling party to use for political the Wakf bargaining and political manipulation. This is the root of the whole trouble. Till the Imam was supporting the Congress Party, there was no trouble but the moment he went against the Congress Party, trouble started. When the Imam was helping the Congress Party, he was sent to the Soviet Union; his pamphlets and leaflets on family planning were distributed through aeroplanes with great gusto. All that was done by the ruling Party so long a_s be supported

I would like to read out a small portion from the "Hindustan Times" of February 10. According to the Correspondent, Mr. Ahuja, it is stated that the Imamat had passed from father to son from the time of Emperor Shah Jehan through the Britisk raj and up to date. The Imams are known to live with the rulers of the day, untill the acting Imam started criticising the Government from the portals after the Friday prayers. This has been the tradition from Shah Jehan. Things were going on well till the acting Imam started criticising the Congress Government. This is the main point. What is reported to have been a simple matter of property dispute between the Imam of Jama

them.

Masjid and the Wakf Board and the Government, had been turned by trigger-happy police of Delhi and the Delhi Administration into an orgy of blood and arson. Curfew has been imposed and indiscriminate lathicharge and firing restorted to by the police as a punitive method against

SHRI OM MEHTA: No.

these people----

DR. K. MATHEW KURIAN: Sir, I would also like to refer to the same dssue of "Hindustan Times" dated 10th February where it is said that the acting Imam had made a number of demands but two of them were that the wages of the staff limited to Rs. 130 per month be raised by the Wakf Board and there were a number of other demands. There have been centain genuine demands made

SHRI SHAH NAWAZ KHAN: Wages were increased.

DR. K. MATHEW KURIAN: What I am trying to say is, when there were some genuine demands end certain disputes were going on instead of solving them, Government wanted to use the Wakf Board as a counter for political bargaining.

According to the police reports and the reports appearing in the papers, police claimed 20 rounds of firing. According to our investigations on the Jama Masjid gate itself there is evidence of 12 rounds of police firing. One school boy Fakir Mohammed was killed by police firing and there were 7 bullets on his body. That makes 19 bullets, and according to the information 22 to 25 people died and at least 22 bodies were recovered from the mortuary. The statement of the hon. Minister is false; it is not correct. How could 7 bullets kill 22 to 25 people? This is something which should be really looked into.

Then Mohammed Naeem a young man of 24-25 years, who was married only 24 days before, was short dead, brutally at least 2 to 3 furlongs away from the area of disturbance, far away from the place of disturbance. In the Jamia hotel people who went into the hotel for protection, were bolted in from outside and they were rosted by _fire by anti-social elements with the collusion of the police. I have got evidence with me to prove this. Farida, B.A. student of the Delhi College brutally buchered by a gang of 4 policemen. I a*m prepared to prove this before a judicial inquiry. 4 police people entered the third floor or the second floor- Bhe highest floor of the house-and entered the room of this girl and fired at point blank. Mr. Deputy Chairman, Sir, there was a time piece in the al>mirah; there was a mirror in the al-mirah. These were taken away by the policemen. There was a purse containing Rs. 337. That was 1 P.M. stolen by the police, and the Minister comes here and says that this girl had given a statement to the police that she was hurt at the market. I have visited this place. I -produce here the blood of Farida. This is the blood of Farida taken from "the top floor of this house, and this is the sheet on which she was laid. And I am prepared to prove that. And Mr. Monoranjan Roy will agree with me. We visited this place; we saw the place where the incident took place. This is the "blood of Farida crying for justice from the Government, and Mr. Om Mehta should bow his head in shame for repeating the falsehood prepared by the police.

SHRI OM MEHTA: I will reply.

AN HON. MEMBER: Som_e action is necessary, not reply.

DR. K. MATHEW KURIAN: Similarly, in a house very close by where "women were staying—they had nothing to do with this—tlhe police broke open the door. Here is a piece of the door which was broke open by the police. I have got the house number with me. I do not want to disclose it because the members of fliat family

are afraid that the police would come and victimise them if I disclose it. I am prepared to give evidence if there is a judicial inquiry. Police broke into the house, harassed the women shot people, shot young children. All that wa_s done. They had been doing looting and arson and stealing. I have got one or two points more to make.

According to our investigation, out of a row of shops numbers 617 to 638, 20 shops were burnt, except one. One shop was left over because the anti-social elements and the police did not want to trouble that. The fire station which is very close to the Mosque took full forty minutes to reach the place because they were in collusion with the police and the antisocial elements. Here is case where the fire engine which was very close by did not reach there till 40 minutes after the fire. Forty shops are looted. Then after the curfew was imposed, the police and the anti-social elements went round and looted the shops. The total loss estimated is at least Rs. 7 lakhs. maybe, much more. And I would like i to name some heroes or villains of tine piece-police mamman Sangh, SHO of Chandni officer Mahal Police Station, Jama Masjid. Mamman Sangh is one of the leaders of this crime. Mamman Sangh should be named. He was leading this group of policemen and the antisocial elements. I can also name a few people, anti-social elements, if the Minister to testify and verify. Ashok alias agrees Pole stays at Kucha Mir Ashique in Cho-wri Then there are Ashok Lamba and Bazar. Maddi of Chowri Bazar near the Bata Shop. I can give you any more names of antisocial elements who have a history of crime for looting and cheating. These are the people who were aiding and helping the policemen in doing this business of burning the shops and looting the places. And even during the curfew hours, these anti-social elements were moving freely with the police. I would like to know whether this is true.

Lastly, what is to be done? I would ask the Minister to institute an imme-

to a matter of 168 urgent public importance

[Dr. K. Mathew Kurian] diate judicial inquiry. Nothing short of a judcial inquiry will bring to light the facts of the case. You cannot put the lid on by this statement. This will go on, this will rebound, this will fall back upon you, if you do not open the cupboard and let the skeleton, be brought out. Similarly, there should be full compensation paid to the families of the dead and the injured, and full compensation to those who have lost their property in the looting by the police and the antisocial elements. Remove the curfew immediately. Unless these things are done and unless the Congress Government and their party remove their hand from the wakfa and from the institutions of the religious minorities, this problem cannot be solved. I would like to know whether he ia prepared, in the light of the evidence that I have givenclear evidence to contradict his statement, here is the blood of the girl girl killed—to have a judicial inquiry. The truth will come out if there is a judicial inquiry. We are prepared to support it.

SHRI OM MEHTA: I expected something better from my friend, Dr. Kurian, but he has taken to the habit of floating cock and bull stories. He visited that area. I visited that area the same day when the firing took place. He might have visited it after two or three days. But *i* went there immediately. That is the difference.

DR. K. MATHEW KURIAN: You went to the police and when you go to the police you cannot get at the truth.

SHRI OM MEHTA: It is not my opinion. There are some Delhi daily papeijS. ^e read out from something. I will also read out from the editorial of the Hindustan Times which says:—

"There is, however, little doubt that the followers of Syed Abdullah Bukhari..."

SHRI RABI RAY: Which paper?

SHRI OM MEHTA: Hindustan Times.

भी राजनरायण : वहां से वर्गीज हटाय गये । भी ग्रोम मेहता: कहां हटा ने गए श्रभी ता वहीं है। SHRI OM MEHTA: Just see how they

twist a thing.

SHRI MONORANJAN ROY: Did you go to Farida's house? Have you seen her father

SHRI OM MEHTA: j_ have visited all the lanes. I will read out from a paper. It is not my opinion. It ia the opinion of some of the big na-tional dailies which are being published from Delhi. Because you wanted it I will read out what they say:—

"There is, however, little the followers of Sved that Abdullah Bukhari were spoiling for a fight and were well prepared. for committing wherewithal The readily at hand and it arson was even alleged that fire arms were used against the police. For tunately, the trouble was contained

SHRI B. V. ABDULLAH KOYA: How many policemen were injured by fire arms?

SHRI OM MEHTA: "Fortunately, the trouble was contained." (*Inter-ruption*) Sir, I would request them to listen to me.

MR. DEPUTY CHAIRMAN: Where Dr. Mathew Kurian spoke nobody Interrupted him. Why do you interrupt him? Even if it is very unpleasant to listen you' should not interrupt.

SHRi OMMEHTA: You referred some papers. I am also referring Earlier when I made the to papers. said it was a police statement they Now statement. they are not prepared to listen when I am reading out from an editorial. It is the edi from Hindustan torial the Times 4th February. dated It to say:-

"Fortunately the trouble was contained and, with the clamping down of curfew, the situation has been brought under control even if it is not cooled. There is need for continuing vigilance and trOuble-

makers must be dealt with firmly."

Catling Attention

Dr. Kurian said that it was the Congress who engineered the whole thing. Actually, it is we who reached there first. And it was not we who had collected 600 people and incited them. It was not the Congress people who collected these people.

Sir, it was a dispute between the Naib Imam and the Waki Board. what has disturbed, us most. . . .

SHRI MAHAVIR TYAGI: la it true that the girl was shot dead ia her house?

SHRI OM MEHTA: Let me repeat. The girl is alive. She has given a statement.

DR. K. MATHEW KURIAN: The statement is police fabricated. I can assure you that if there is judicial inquiry it will be seen that it is a fabricated story by the police. You institute a judicial inquiry and w« are determined to prove it.

DR. RAMKRIPAL SINHA: Th« charge is very clear. The Government says that the girl wag killed i* the market place.

SHRI MONORANJAN ROY. What about her father? Why are you silent about that?

SHRI OM MEHTA: Sir, they should have patience to listen.

SHRI MAHAVIR TYAGI: come to your notice that the girt is

SHRI OM MEHTA: Sh« is not dead. She is alive.

SHRI MAHAVIR TYAGI: Was she fired at in her house? The girl mad« the statement that she was in her house when efae was shot.

SHRI OM MEHTA; She has herself given statement tlhat she was shot when she was in the market place. Perhaps he went there after many days. (Interruptions). On that day he never went there. He went thers afterward*. Any evidence can b*

tea matter of urgent public importance connected afterwards. . . (injerup-tions).

श्री रवी राय: जो बयान दे रहे हैं, उसके बारे मैं कहना चाहता है।

SHRI MONORANJAN ROY: On a point of order.

(Interruptions)

MR. DEPUTY CHAIRMAN: Dr. Kurian, Mr. Rabi Ray, Mr. Monoran-jan Roy and Dr. Ramkripal Sinha, you must behave yourself. What is this? Listen to hie reply. You do not expect that the House should near only you and not hear the Minister. That is not the way. Dr. Kurian has had his full say and the Minister is replying. What is the use of bar>racking like this? You are not going to gain any point by barracking. It only weaken, your point.

SHRI OM MEHTA: Another paper,

श्री राजनरायन : इस सदन में झुठ बोलने का अधिकार है और श्री ओम मेहता को बोलने दीजिये।

MR. DEPUTY CHAIRMAN: Truth will reveal itself.

श्रीर,जनरायण : मैं तो कह रहा हं कि श्री श्रोम मेहता को बोलने दी जियें।

Hindusthan Standard from Calcutta.: wrote in its editorial:

"Prompt and firm poitce action contained the Delhi rio.t on unday . which otherwise have wrought a far greater havoc in a wider sphere. The foremost danger was that violence, could easily have acquired or been given a communal twist which, in a highly con-.. gested city of mixed population, would have sreated a disaster--That this did not happen should go to the credit of the Taw and order anthority which lost no time In taking a decision and putting it into effect."

DR. K. MATHEW KURIAN: They write from Calcutta:

"Surprisingly, or perhap₃ because the party politicians with blinkers on cannot look beyond their immediate narrow interests or afford to neglect any opportunity to malign the Government, some oppsition parties attacked the police for committing excesses. Even if the charge is partially true, the fact that 65 policemen were injured and the fear that that situation, if not im>-mediately brought under control, could lead to perilous consequences would justify the alleged severity of police action. Whatever the I issue and the provocation, the crowd could never be allowed to take the law into their own hands."

This is not our statement. This is an editorial in the Hindusthan Standard, Calcutta, of 5th February 1975.

Sir. I can again assure my friend. Dr. Mathew Kurian, that it is not a figment of our imagination. These are the facts. We are not trying to communalise the situation. We are trying to contain the situation and we are trying to help those poor people because the ruffians and others who incite people never come out when such things happen. They immediately go and take shelter behind the doors. It is the poor people in the streets who become Victims (In. terrMptlons). The crowd was throwing stones, brickbats, acid bulbs and bottles. I myself had gone into the street. If anybody had gone there, he would have found it difficult to imagine how these police people escaped death. Two of them got even etab injuries.

DR. K. MATHEW KURIAN: are you afraid of a judicial enquiry?

MR. DEPUTY CHAIRMAN; Mr. Abdulla Koya.

SHRI B. V. ABDULLA KOYA; Mr. Deputy Chairman, Sir, my friend, Dr. Mathew Kurian has, I think, narrated

these happenings in a better way. Any peace-loving man in the country would be what happened in extremely sorry for the Jama Masjid area on February 2 and thereafter. But to my great astonishment and anguish, I find that the Central Government has not shown the same anxiety and sympathy and their handling of the situation has been far from satisfactory. Even now people there are passing through great miseries and hardships. Even yesterday I was there and found out how the daily wage earning people have been starving for the last two weeks. It is that fourteen lives or perhaps reported more—because many of the outsiders who had been dwelling there near Jama Masjid might have died and nobody could give their whereabouts!—have been due to police shooting and burn injuries. They say that people have been shooting fro_m house-tops. I would like to ask the Minister whether he can prove that any single policeman was injured by had died, whereas shooting or hundreds have been injured or hospitalised and many have been put under arrest without any specific charges. Numberless have been rendered homeless jobless, thrown at the mercy of charity and relief work by the voluntary organisations. These people have been indirectly criticising every organisation, but I would like to tell them that it is the voluntary organisations which them succour by distributing milk and wheat flour etc. daily for these people

SHRI OM MEHTA; We are also doing

SHRI B. V. ABDULLA KOYA; But nobody has seen that. I am told even that it is very difficult for any Con gress Member to move about in the area because people have lost their confidence in them. But none of the Cabinet Ministers, including the Prime Minister or not even the President thought It fit at least to express sym ; \\; • wl^&s&n pathy.

The Imam, at least now, has been released, but not his son or hundreds of the innocent people who were rounded up indiscriminately, not only from the Jama Masj id area, but from even distant places like Sand Jumna Area and Bara Hindu Rao.

It is absolutely the duty of the Central Government to order immediately a judical enquiry and to punish all guilty people including police officers. When I say all guilty people what I mean is, if you find any of the Imam's people also guilty, they should also be punished. It is the duty of the Government to make an inquiry and find out who are really guilty. It is no use making *some* statements here in the Parliament. Adequate compensation should be given to the riot victims. When we try to look into the causes of this unhappy incident, we feel very strongly that even the Delhi Administration and the Wakf Ministry have bungled very miserably in tackling the situation dispassionately. Police atrocities of shooting down young men even from the interior areas and at second and third floors of residential buildings have been reported. A young lady aged nineteen, a student of the Delhi College, has received bullet injuries while she was doing her needle work and has been hospitalised. Shops were plundered and set to fire even during curfew hours when Police people were patrolling,.

It is a shame that such things happened during the regime of Shrimati Indira Gandhi for whom I too have got some respect arid regard. But I feel so bad when such things are happening in her regime especially when she proclaims to be a champion' of minorities. Therefore, I conclude by saying that nothing less than a judicial enquiry would satisfy the suffering thousands, of the locality.

Incidentally, I would like to imform the Congress Benches that during the regime of their opponents, the Jan Sangh, we did not have such happenings in Delhi. It is the duty of the Congress people to order at least for an enquiry to prove that some of our friends in the Jan Sangh had a hand in this matter. Without doing that, even if you say thousand times that Jan Sangh or others might have done this, we are not going to believe you.

SHRI MONORANJAN ROY; What about the judicial inquiry? No reply to that?

SHRI B. V. ABDULLA KOYA: Nothing less than a judicial inquiry will satisfy us.

DR. K. MATHEW KURIAN: We want a judicial inquiry. Do not go by the reports of the police officials (*Interruptions*).

SHRI MONORANJAN ROY: Sir, let him say, "Yes" or "No".

MR. DEPUTY CHAIRMAN: Mr. Roy, please take your seat. The Minister will say what he wants to say.

SHRI OM MEHTA: Sir, there are two or three relevant questions which have been raised by Shri Koya. He asked how many police people were injured and how many of them received bullet injuries. The total police injuries in the area were 96 and the injured were 66 on 2nd February, 2 on 7th February and 28 on the 14th February.

SHRI B. V. ABDULLA KOYA: By stone-throwing?

SHRI OM MEHTA: Out of these people, 18 were seriously injured and one of them was injured by a bullet and it was from a . 12-bore gun which is never used by the police. It is a . 12-bore one which is not used by the

police....... (Interruptions). Sir, we do not want to take any revenge against any innocent people. We would like" to assure again that Mrs. Indira Gandhi's Government is the greatest prote<rto>rtor of the minorities which safeguards the interests of the minorities ____ (Interruptions).

DR. K. MATHEW KURIAN: It is the joke of 1975. I think it is the greatest joke of 1976.

MR. DEPUTY CHAIRMAN: Dr. Kurian, if it is a joke, you don't have to shout about it.

. DR. K. MATHEW KURIAN: It is not only a joke, but it is also a cruel joke.

MR. DEPUTY CHAIRMAN: You don't shout about it. If it is a joke, you enjoy the

SHRI OM MEHTA: Sir, if we try to protect the people against arson an<3. loot, even then we are blamed and if we don't protect them then also we are blamed.

SHRI HAMID ALI SCHAMNAD: Our only plea is for the appointment of a judicial committee for inquiry. We will be satisfied with that. Let there be a judicial inquiry into tha incidents.

DR. K. MATHEW KURIAN: At least for the sake of the stability of the Kerala Government have a judicial inquiry.

SHRI OM MEHTA: Sir, I will request Dr. Kurian again not to politicize the issue. He has been trying again to do that with the friends of the Muslim League.

SHRI B. V. ABDULLA KOYA: When he refers to the Kerala coalition, I happen to be a party to that and, therefore, when he tfcrow« you a challenge, there is trouble.

SHRI OM MEHTA: Sir, about the inquiry.....

SHRI RABI RAY: Mr. Koya, are you then going to quit the coalition?

SHRI OM MEHTA: Sir, about the inquiry I have already *aid.

SHRI MONORANJAN ROY: Sir, judicial inquiry must be there.

DEPUTY CHAIRMAN: Roy, let the Minister speak. If you people do not want to hear hba, I Calling-Attention will wind up the debate.

to a matter of urgent public importance

SHRI OM MEHTA: Sir, the area is under curfew now. Some people have been injured and they are in the hospitals and we are trying to see that normalcy is restored in that area. If immediately an inquiry is ordered, again they will lose their patience... (Interruptions) .. But we are watching the situation, Sir, and we will also consult the honourable Members as to what is to be done in future

Sir, he also mentioned about the release of those who have been arrest*. ed. Sir, we would again like to say that we have no grudge against those people who are innocent. As soon as normalcy is restored there and if we find that there are some people who have been unwittingly arrested in the crowd, we will certainly release them.

RASHEEDUDDIN (Nominated); Sir, the recent happenings in the Jama Masjid area constitute a serious issue which should neither allow the Government to come out with facile and complacent statements as if nothing extraordinary happened there nor give an opportunity to the Opposition parties to fish in troubled waters. The fact of the matter is that all of us remain unconvinced about the way the statement has been made. I say this because the happenings there should neither be given a communal twist nor should they be politicized. But having said that, I would also add that it should not be under-estimated either.

Three aspects of the problem are involved. First ip the problem of the role and worl% of the Wakf Board. Second is the question of accession to the Tmamat' of Jama Masjid. Third is the problem of the role and responsibility of the police and those in charge of the problems of peace and security of the people.

Sir, how do we link up the work of the Wakf Board with Tmamat'? A« far as I am«*:oncerned, it is not very clear. Let me start with the question of Tmamat'. This is for the first time after independence that the question «f Tmamat' to Jama Masjid has arisen.

Jbecause the old Tmam' wag there when India became free and the question has arisen now. It is also a fact, as Dr. Z. A. Ahmed mentioned, that in *Darul-Salaam sometimes the right of heredity is also maintained. But it is also an important factor that on the question of 'Imamat' the 'Ijtama of Ulema' is called for. While speaking of the 'Ijtama of Ulema' it is also understood that unless you have the "whole situation of 'Darul-Salaam', probably the question of 'Imamat' does not arise. Therefore, I would appeal that in view of the fact that Abdulla Bukhari hag been released and also that Mr. Qureshi has offered to arbitrate, the whole question has to be examined not only from the angle of accession but what is the consensus

My submission, without looking wise after the event, is that the problem has not been solved in the manner in which it should have been solved years back in 1973, in July 1973, when 'Dastar Bandi' took place. I would also suggest that in a framework of free expression people sometimes use abusive expressions. If the 'Imam' of Jama Masjid has allowed feimself to speak in the manner which is not expected of 'Imam', that i* another matter altogether. But th« equestion of succession should not be twought in.

Sir, the working of the Wakf Board, if I may say with due respect, is far from satisfactory. According to a conservative estimate about Rs. 4000 crores is locked in Wakfs in India. This is based on conservative estimates. I would suggest that the whole working of the Wakf Board be modernized also. The working of the Wakf Board is the working of an autonomous institution. I think that persons who are part of the ruling party must take a concerted action.

Lastly, I will say that the police has exceeded its limit while handling the whole situation. Whenever the question of peace arises, the police usually exceeds the limit. Half of what my friend, Dr. Mathew Kurian, has stated is right If one ei the accusations made by the Opposition Parties is right, it is a matter for concern. This aspect has to be investigated. What has actually happened in Jama Masjid, as far as I think, is not between one community and another community. It was excessive mishandling of the situation by the police, out of fear, out of apprehension. I would request Mr. O_m Mehta to understand the problems of the Muslims also. In a predominantly Muslim area, a little more imagination is called for. I would entirely agree with the proposal made by almost every member from the Opposition that a judicial inquiry i_s called for. Why should there any hesitation on this (Interruptions). account? -----

SHRI HAMID ALI SCHAMNAD: Unanimous view.

PROF. RASHEEDUDDIN KHAN: The question of the loss of life and property is also to be investigated. Destruction has taken place on a large scale. I would also suggest that apart from an amicable settlement of the question of 'Imamat', you should also consider ways and means of including Muslims in the Delhi Police. One way in which the problem of West Bengal was solved by Mr. Siddharta Shankar Ray was a big inclusion of the Muslims in the Police. Sir, I think if we have a balanced police force it will certainly contribute to harmony. Therefore, I will end up by saying let not tlhe Minister of Home Affairs be composed. When the cir-i aumstances are out of all proportion, it is good to be somewhat agitated. I would like Mr. Om Mehta to be somewhat agitated.

SHRI OM MEHTA: I assure my friend that I am equally agitated because I know that when this law and order problem comes up. some innocent people are hurt. We are trying that these things are not repeated in Delhi which is a congested city. He has rightly said about the Delhi police. We are trying to raise the percentage of Muslims in Delhi police. We have given special instructions to Delhi police to recruit more and mora Mualima in Delhi police.

[Shri Om Mehta] The other points he has raised are mostly about Imamat and WaM-and it is for them to clarify their position. I have nothing to say about it.

श्री राजनारायण : श्रीमान्, मैं यह चाहूंगा कि सचमुच जब किसी महत्वपूर्ण विषय पर काई ध्यानावर्षण किया जाए सरकार का तो सरकार शान्ति से सुने, टालू मिक्चर न पिलाए। सही बात जो हो उसकी कब्ल करे।

जो मटिया महल जामा-मस्जिद से 16 साल का बच्चा छत पर से गिरा और मरा तो क्या पुलिस ने उस बच्चे को उठा कर अस्पताल ले जाने की तिनक भी कोशिश की ? मेरी जानकारी यह है कि पुलिस ने कोशिश नहीं की उठाने की और वह मर गया।

श्री महाबीर त्यागे: गोली से मरा ?

श्री राजनात्यण : छत से गिर कर मरा।

दूसरी बात में यह कहना चाहता हूं कि जो लड़की के बारे में अनावस्थक ढंग से स्रोम मेहता ने लम्बी चौड़ी सफाई वी, इस सत्य को क्यों नहीं कबूल किया जाता कि उसको घर में रहते हुए गोली मारी गई। मैं वहां गया हूं और वहां जा कर पूरी जानकारी की है, पांच तारीख को। मैं दूसरे कार्यक्रमों को स्थगित करके जाना मस्जिद में पुलिस फायरिंग की घटना की जानकारी प्राप्त करते ही बहां गया। 6 बुलेद के निश्चान जाना-मस्जिद के बड़े फाटक पर मैंने गिन 5 ताराख का। इसक बाद मे अपर गुना 1 अपर ग्रमा तो 4 बलेट श्री नोट**ा** ध्यो के निमान मैंने मिने । यहां पर इमाम साहब बैठते हैं, उनका कमरा है। इसके बाद 5 तारीख को ही जमा मस्जिद में चारों तरफ घुमा । वहां पर मैंने खुन के घव्व दिवार पर भीर फर्श पर भ्रपनी मांखों से देखे । हमारे साथ तीन ग्रादमी भौर थे । जामा मस्जिद के अन्दर खुन के धब्बे कैसे गए, यह ग्रोम मेहता साहब बताएं । जामा मस्जिद के फाटक पर गोली कैसे चली इसकी भी योग मेहता साहब सफाई दें । जामा मस्जिद में एक छोटा सा कसरा है जिसमें टेलीकोन वर्गरा हैं उनमें दिवार के एक कोने पर गोली की बौछारें कैसे हुई, यह सफाई दें। इमाम साहब के सारे टेलीफोन की तारें काट डाली गईं, विजली की तारें काट डाली गई। जब मैं 5 तारीख को वहां पहुंचा तब भी उनके देलीफोन काम नहीं कर रहे थे, क्यों ? श्रीमन् नक्या श्रगर लोग समझें तो जहां आपकी, गददी है और जो हमारे कर्मचारी खड़े हैं इतना ही फर्क है जामा मस्जिद और पुलिस स्टेशन में ।

जामा मस्जिद में जो सड़क है उसमें सिर्फ इतना ही फर्क है। अप देखिये कि पुलिस अपनी चौकी के उपर से फार्यारंग कर रही है। मैं पूछना चाहता हूं कि पुलिस अपनी चौकी के उपर चढ़कर फार्यारंग करे, क्या यह उचित था? इन बातों के अलावा पहले मैं मुबारकबाद देना चाहता हूं दिल्ली के हिन्दुओं और दिल्ली के मुसलमानों को जिन्होंने श्री भ्रोम मेहता की सरकार द्वारा इसको साम्अन्दायिक रंग देने की पूरी कोशिश करने के बावजूद इस मामले को साम्अदायिक रंग नहीं देने विया। इसके लिए मैं फिर दिल्ली के मुसलमानों और हिन्दुओं, दोनों को मुबारक-बाद देता हूं।

श्रीमन्, इसके बाद ग्राए हमारे उत्तर प्रदेश के एक बहुत प्रतिष्ठित मुस्लिम विधायक श्री मसूद साहब । हमने श्री श्रोम मेहता को

] to o matter of urgent public imvortanc*

टेलीफोन किया, लेकिन वे नहीं मिले। इसके बाद हमने सोचा कि दिल्ली के डिप्टी कमिश्नर साहव से मिला जाये । मैंने उस दिन सारे प्रोग्रामों को स्थगित करके यह निश्चय किया कि दूसरे दिन उनसे मिला जाए । डिप्टी कमिश्नर साहब बहादुर ने कहा कि आज तो सन्डे, रहा, इसलिए मैं आपकी चिटटी कहीं भेज नहीं पाया । श्री स्रोम मेहता साहब मिले नहीं। यह भी कहा गया कि चंकि इमाम साहत्र को मीसा के ग्रन्दर गिरफ्तार किया गया है, इसलिए इस बारे में घर विभाग की ग्राज्ञा होनी चाहिए । मीसा का मतलब है मैनटेनेन्स ब्राफ इंदिरा सेक्योरिटी ऐक्ट । इसलिए जो भ्रादमा इंदिरा सेक्योरिटी ऐक्ट के ग्रन्दर गिरफ्तार किया गया हो उससे राजनारायण कैसे मिले ?

श्रो जहाबीर स्थामो : यह एक्ट तो तुम्हारे ऊपर भी लगाया गया है ।

श्री राजभारायण : मैं बहुत स्रदब से सरकार से यह निवेदन करना चाहता हूं. कि....। (Interruptions) देखिये स्रंट बन्ट मत बोलिये।

MR. DEPUTY CHAIRMAN: Mr. Yunus Saleem, you spoke for fifteen minutes and you should have no cause for complaint.

SHRI MOHAMMAD YUNUS SALEEM: The way that he is relating a story, an absolutely irrelevant story, he is wasting the time.

श्री राजनारायण : श्रीमन्, मैं यह निवेदन करना चाहता हूं कि एक श्री मूण्ता कश्रहमद साहब हैं जो पहले हमारी पार्टी में थे, लेकिन ग्रव कांग्रेस में चले गये हैं।

श्री मुहम्बद यूनसः मीर मुश्ताक श्रहमद वनिये ।

श्रो राजनारायण : मीर श्रापके लिए होंगे, हमारे लिए तो मुख्ताक श्रहमद ही हैं। श्री मुख्ताक श्रहमद उनसे सिले श्रीर उन्होंने एक झूठा ब्यान प्रसारित कर दिया जब श्री मुश्ताक श्रहमद उनसे मिल सकते हैं तो क्या कारण है कि राजनारायण उनसे नहीं मिल सकता है? हम उनसे इसलिए नहीं मिल सकते हैं क्योंकि हम सरकार को निगाह में इस देश के दूसरे नम्बर के नागरिक हैं, क्या यह बात सहो नहीं है?

SHRI B. V. ABDULLA KOYA: Not only you but even Mr. Ibrahim Sulaiman Sait, President of the Muslim League, could not see him.

श्राः राजनारायण : वह भी नहीं मिले। श्रीमन, मैं यह कहना चाहता हं कि पिछले तीन सौ साल से जिस ढंग से इमाम बनता है उसका एक तरीका चला आ रहा है। मैं ईमानदारी के साथ कहना चाहता हं कि ग्रगर इस सदन के सम्मानित सदस्य चाहते हैं कि इस तरह की घटनाएं फिर घटित न हों तो यह बहुत भ्रावश्यक है कि इस प्रकार के मामलों में कोई बाहरी दबाव नहीं होना चाहिए । श्री ग्रोम मेहता यह सही बताय कि क्या इस सरकार की यह पूरी कोशिश नहीं है कि वक्फ बोर्ड को सरकारी नियंत्रण में रखा जाए । श्रीमन मैं यह यहां क्यों बतला रहा हूं े मैं इसलिए बताता हूं कि पण्डित कमलापति विपाठी यहां विद्यमान हैं, उनको पता है जब सैयद धली जहीर ने उत्तर प्रदेश श्रसेम्बली के अन्दर शिया मुस्लिम वक्फ बोर्ड का एक्ट रखा था तब भी हमने कहा यह सरकार मुस्लिम वक्फ बोर्ड को लेने की साजिश कर रही है ताकि उसके पैसे से रूलिंग पार्टी नाजायज काम करे।

मैं आखिरी वात पर धा रहा हूं। क्या जो मौजूदा ईमाम है उनको ईमामत की पगड़ी बांधी गई थी और उस वक्त वक्फ बोर्ड के मैम्बर मैट्रोपोलिटन कौंसिल के चैयरमैन मीर मुफ्ताक नहीं थे?

SHRI MOHAMMAD YUNUS SALEEM: Sir, on a point of order. Sir_it is absolutely incorrect to state that Mir Mushtaq Ahmed was not » member of the Wakf Board.

MR. DEPUTY CHAIRMAN: But, that is not a point of order.

SHRI MOHAMMAD YUNUS SALEEM: It is an incorrect statement of

श्रीराजनारायण : क्या दिल्ली के डिपटी कमिश्नर उस समय वहां पर मौजद नहीं थे ? मेरी जानकारी है कि वे थे। अवद्ल्ला बोखारी को हकमते हिन्द की तरफ स मसलिम मल्कों में ग्रीर रूस में मुसलमानों का नमाइन्दा ब-हैसियत गाही ईमाम जामा मस्जिद क्या नहीं भेजा गया ? भेजा गया । क्या पासपोर्ट में भी यह नहीं लिखा गया श्रा कि वह इस हैसियत से जा रहे हैं ? क्या फीमली प्लानिंग पर भारत सरकार ने एक पैम्फलेट गाया नहीं किया था जिस पर लिखा था कि ईमाम जामा मस्जिद सैयद ग्रब्दल्ला बोखारी का फात्वा है? ग्रीर क्या रेडियो पर चांद निकलने का एलान इस तरह होता था कि दिल्ली के शाही ईमाम साहब ग्रब्दुल्ला बोखारी इत्तिला देते हैं कि ग्राज ईद का चांद हो गया या नहीं हुआ ?

महोदय, 2 फरवरी को यकायक शाह-नवाज खां साहब वहां पहुंचते हैं । उसमें यह साजिश होती है कि उनको इमाम पद से हटाया जाए । जिस ग्रादमी को ग्राप विदेश भेज चके हैं वह ग्रादमी श्रीमन, जब 15 ग्रगस्त को भारत की प्रधान मंत्री महोदया लाल किले से बोल रही थीं तो अपना एक माइक ग्रलग से लेकर देश की सच्ची दशा का वर्णन कर रहे थे। वे कह रहे थे कि मुसल-मान लोग प्रधान मंत्री के चक्कर में न पहें. यह मुसलमानों की शत्र हैं, देश को खाना चाहती है, विल्कुल ग्रसत्य ग्रौर झुठ बोलती हैं, इसलिए जो भी तरक्की का प्रधान मंत्री ऐलान कर रही है वह नलत है। ग्रब ईनाम ने इधर यह ब्राडकास्ट किया और उसी समय प्रधान मंत्री का भाषण हो रहा था और जब इमाम साहब ने मुल्क की ग्रसलियत को जनता के सामने रखना भुरू किया तो यह सारे का सारा मसला एकदम से धा गया-- शब इसको

MR. DEPUTY CHAIRMAN: You will have to wind up now.

भी राजनारायण : यह ग्रच्छा तरीका नहीं है। श्रीमन, मैं इधर उधर की बातें नहीं कहंगा। कामरेड तेजा सिंह (स्वतंत्र) लोक सभा के सवाल 5676, 2 अप्रैल, 1973 में मान-नीय फखरुद्दीन साहब ने माना था कि पंजाब वक्फ बोर्ड का 9 लाख 62 हजार 833 रु० भ्रौर 32 पैसा पंजाब भ्रौर हरियाणा से बाहर दिल्ली के इंडियन नेशनल बैंक में तबादला किया गया । यह मैं आपको उदाहरण दे रहा हं बह वक्फ बोर्ड की सारी ग्रामदनी ग्राज रूलिंग पार्टी अपने गुण्डों के जरिए कब्जा कर लेना चाहतो है। श्रीमन, कहीं 9,000 **६०** कहीं 10,000 **६०** इधर से उधर गया है। तो मैं ग्रापसे यह कहना चाहता हूं, जैसा हमारे माननीय मिल्लों ने कहा है, इसकी एक जुडिश्वियल इन्क्वायरी हो । श्रीमन मेरी तबीयत खराच है ग्राप हमारे ऊपर जरा रहम कीजिये।

MR. DEPUTY CHAIRMAN: Now I have called him. You have been taking minute after minute.

को राजनारायण : मैं एक मिनट में बात्म करता हं। हमारा एक सवाल है और श्री श्रोम मेष्टता तथा सदन के सम्मानित सबस्य जान लें कि ग्रव हमें ज्यहिशियल इन्क्वायरी कराने में कोई भरोसा नहीं है। जिस दिन से जटिस्स रे को सीनियर जजों को इटाकर चीफ जस्टिस बना दिया गया, उस दिन से हम ज्युडिजियन की मांग नहीं नानते हैं। इसलिए मैं कहता हूं कि संसद में जितने विरोधी दल के लोग हैं और सरकारी पक्ष के लोग हैं, वे अपने-श्रपने दलों में से श्रच्छे जानकार धादमियों को चुन लें ग्रौर इस सारे कांड की एक संसदीय कमेटी जांच करे।

ं श्री मोम मेहता: राजनारायण जी को तो हर चीज में हरा ही हरा सूझता है। मैं यह बतलाना चाहता हं कि हम इस मामले को साम्प्रदायिक नहीं बनाना चाहते हैं, कम्युनल नहीं बनाना चाहते हैं भौर हम इस चीज से बचना चाहते हैं।

(Interruptions)

श्रो राजनारायण : उनको ग्ररैस्ट किस धारा के अन्तर्गत किया गया ?

श्रो ग्रोम महता: उनको ग्राई० पी०सी० की धारा 147, 148, 149, 324, 354, 432, 437, श्रीर 442 के श्रन्तर्गत गिरफ्तार किया गया।

श्रो राजनारायण : श्रीमन्, हमारा प्वाइन्ट ग्राफ ग्रार्डर है मैं जब उनको जेल में मिलने के लिए दरख्वास्त दी थी, तो मुझ डिप्टी कमिशनर ने भौर जेल के सुपरिन्टें- इंट ने कहा कि चुंकि वे मोसा के मातहत गिरफ्तार हैं इसलिए हम भापको मिलने की इजाजत नहीं दे सकते हैं जब तक होम विभाग इस बारे में इजाजत न दे दे । हमने इस सम्बन्ध में ग्रोम मेहता जी से पूछा ग्रीर उनको फोन किया...

श्रो स्रोम मेहता: मैंने तो कहा था कि वे मीसा के अन्तर्गत बाद में डिटेन किये गये, ग्रोरिजनली तो वे ग्राई० पी० सी० श्रन्तर्गत गिरफतार किये गये । उन्होंने तो यह कहा कि के ग्रन्दर खुन के धब्बे देखे गये, इस सम्बन्ध में मैं यह कहना चाहता हं कि जो लोग इंज्युग्रर हए थे, जो लोग जरूमी हए थे, वे लोग शैल्टर लेने के लिए मस्जिद के अन्दर चले गये थे जिसकी वजह से खन के धब्बे पड़ गये।

श्री राजनारायण: यह बात तो सरकार कहती है, लेकिन फिर वहां पर इतने लोग किस तरह से मर गये। पुलिस ने तो लोगों को मस्जिद के ग्रन्दर जाने ही नहीं दिया भौर जो वहां जाने लगा उन्हें ही गोली मारी गई ग्रीर इसी वजह से खुन के धब्बे वहां पर बाद तक थे।

भो ग्रोम मेहता : मैं यह बात जानता हुं कि लोगों ने सीदियों पर बढकर पत्थर मारे क्योंकि वह ऊंची जगह थी और वहां से इफैक्टिवली पत्थर मारे गये । मैं इस बात को नहीं मानता हुं कि पुलिस फोसं ने मस्जिद के ग्रन्दर गोली चलाई जिसकी बजह से लोग मारे गये।

to a matter at

श्रो रबी राय: जांच करने के बारे में बतलाइये ।

श्रो ग्रोम महता : जांच किस बात की ?

भो राजनारायण : श्रीमन् मैं यह निवेदन करना चाहता हं कि जितने लोगों को गोली लगी है वह कमर से ऊपर लगी है और कमर से नीचे नहीं लगी है।

MR. DEPUTY CHAIRMAN: I won't allow you to have a running dialogue with the Minister. You have asked lor certain clarifications and he is replying to

श्रोम मेहता : उन्होंने यह दो तीन बातें पूछी हैं भौर मैंने उसको बतला दिया । लेकिन मैं यह बतला देना चाहता हं कि हम इमाम के खिलाफ नहीं हैं और उन्होंने इन्दिरा नेहरू के खिलाफ कहा, गवर्नमेंट के खिलाफ कहा, तो इस तरह की बात तो सब विरोधी दल के लोग रोज ही कहते हैं।

(Interruptions)

श्रे: राजनारायण : हमारी तो गिरफ्तारी कराई ही गई। कमलापति के राज में ग्रीर इन्दिरा के राज में हमें 50 दफा से भी ज्यादा बार गिरफ्तार कराया गया।

श्रो स्रोम मेहता: स्राप बात ही ऐसी करते हैं तो हम क्या करें। हम बिना किसी कारण के किसी को गिरफ्तार नहीं करके हैं ।

urgent public importance

(Interruptions)

jLalit Narain Mishra is the man who has gone

श्री ग्रीम महता : लिलत नारायण मिश्र के खिलाफ यही सुबह से शाम तक कहते रहे ।

श्रा राजनारायण : मैं बंशीलाल के खिलाफ भी कहता हूं श्रीर उसको यह भी कहता हूं कि ललित गया, श्रव वह तुमको भी खाएंगी ।

श्री श्रोन मेहता: भव ये वंशी लाल के खिलाफ एटमासफियर बना रहे हैं, कल किसी इनसान ने कुछ कर दिया तो उसकी जिम्मेदारी किस पर होगी?

श्री राजनारायण: सारी सीट कांग्रेस पार्टी हार गई।

MR. DEPUTY CHAIRMAN: Mr. Rajnarain you should be prepared to listen to him. Now, there are three more names, but we have taken quite some time and I am not going to be as liberal as I have been, but I will permit them of course; I will give them two minutes each.

SHRI M. KADERSHAH (Tamil Nadu) Mr. Deputy Chairman, Sir, the dispute between the Imam and the Delhi Wakf Board could have been avoided by settling the issue of the Imamat well in time and by following the accepted principle of the hereditary succession to the Imam-hood and the charges, if any, against the Naib Imam could have been disposed of this way or that way through the accepted channels of inquiry and decision. The subsequent riots on the issue and the loss of 12 human lives does not speak well with the Delhi Administration and the Delhi Wakf Board. This is becoming a common feature that on very flimsy and minor issue the lives of human beings are lost and Government do not sincerely try to curb this tendency on the part of local and district officials in charge of maintenance of public security.

The Government while taking the issue to its courts has denegrated itself from the federal Government to a level of a localself Government. The autonomous character of the Delhi Wakf Board and the Jama Masj id Management has been tampered with and it does not speak well that such minor matters of local character should be handled by the top politicians of the ruling party at the Centre. The autonomy is an evewash with the Government in Delhi and the dictatorical tendencies On th part of Congress leaders are fast increasing. I would appeal to the Prime Minister to put a check on euch rising tendency.

• In case the Government felt that the functioning of the Delhi Wakf Board was not up to the mark and the Board was not able to solve the issues of the Jama Mas j id, proper steps for reconstituting the Board could have been taken instead of keeping the dispute pending till it took the ugly turn. The Muslim population was not even aware of the dispute till February 2 when the riots broke out and the Naib Imam was arrested. The Wakf Board slhould have taken apropriate steps to inform the Muslim population about the so-. called allegations against the Naib Imam and its decision not to allow him succeed his father.

I would like to know whether the crimes alleged to have been committed by the Imam attracted the provisions of MISA. Is it a fact that the Imam used to deliver anti-Congress and pro-Jaya Prakash Narayan speeches inside Jama Masjid? I would also like to know whether the Wan Board has powers to nominate successor to Imam. In this connection I want to know whether the Imamat of Jama Masjid has been recognised by the Wakf Board, or by any other convention, as being hereditary.

I would also like to know whether it is advisable for the Government to permit Mr. Qureshi, Minister of State for Railways, to mediate in the dispute between the Imam and the Wakf

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33oard, of which another Minister of the Central- Government[^] Mr. Shah Jfawaz Khan, is the Chairman.

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Again, along with my colleagues, I would appeal for a impartial judicial inquiry.

SHRI OM MEHTA: Sir, he has given.

¹ SHRI VEERENDER PATIL (Karna-taka): Sir, while replying, I want him to clarify one point. It hag been repeatedly said from this side that when the Imam was arrested under the provisions of the Indian Penal (Code, why was he detained under MISA subsequently? Because they have given solemn assurance to this House and also the other House that the MISA is going to he used only against smugglers, blackmarketeers and anti-social elements. Let him clarify this.

> MR. DEPUTY CHAIRMAN: I want . you to reply to Mr. Kadershah first, and then ,if you want you can reply to the other thing because, otherwise, it is very difficult. The Member is on this legs to ack questions.

SHRI VEERENDRA "PATIL: Let him clarify this.

SHRI OM MEHTA: Sir, I have already replied to all.the points raised by my honourable friend, and he has given some suggestions also. But I will inform him that it was not that he (the Imam) was delivering anti-Indira, or anti-Government speeches. There was a dispute between the Wakf Board and the Naib

Imam. He has

(Interruptions)

DEPUTY CHAIRMAN: Rajnarain, I have told you just now that he will reply to Mr. Kadershah.

SHRI OM MEHTA: If Shri Kadershah allows me, I will read from another editorial of "Malk-o-Millat" •whose Editor is a Muslim.

श्री राज नारायण: पोइन्ट ग्राफ ग्राईर। हम लोग जब ग्रखबार पढते हैं तो चेयर की मत पहिए, रिफरेंस के लिए कुछ पढ़ना हो तो पढ दीजिए ।

MR DEPUTY CHAIRMAN: Mr Rajnarain, I know what I am doing and I am very fair in this. You need not draw my attention to this

SHRI OM MEHTA: I am not reading the full text of the editorial. I read only a few

"That so-called Imam Saheb of Jama Masjid has again started his disruptive activities after a lull of few months. It is known that in the past, selfish elements have always tried to exploit innocent Muslims for their personal ends. Imam Saheb is also at the same game now and in the name of repression of Muslims, he wants to instigate them. The task before the Muslims is to act with wisdom and care. They should not allow misuse of the slogan Allah-hoo-Akbar in the manner of Muslim League before Independence resulting in the Muslims being left in the lurch."

So, Sir, it was not that he was delivering anti-Government or anti-Indira speeches. All sorts of speeches he was delivering from the portals of the Jama Masjid. And I will again say that he was arrested under the Sections of the Indian Penal Code. Subsequently we thought that his return to the place may result in a great disorder. When some representatives of the people came to me and said that ori Friday. the 7th, there should not he any curfew at the time of Namaz, I requested the Delhi authorities not to have any curfew at that time. And what happened? When we were having the meeting of the Consultative Committee-Mr. Rajnarain was there— at that time the news came that again a crowd has gathered and attacked the police. Two policemen were injured but for the incidents on the 2nd ol February, for the incidents of 7th of February and for the incidents of 14th of February, people have praised the police for patience and forbear-

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[Shri Om Mehta].

aace with which they acted on those occasions when police people wer« injured. It was not only two police people who were injured; there were many more who were injured. About 28 were injured and still the police did not use any Are arms and all the national dailies which are coming from Delhi have praised the patience with which they acted.

श्री राज नारायण: श्रीमन् इसको साफ नहीं किया गया कि बाद में मीसा में क्यों रखा गया?

MR. DEPUTY CHAIRMAN: Mr. K. ChandraSekharan.

SHRI **CHANRASEKHARAN** K. (Kerala): Mr. Deputy Chairman, Sir, I shall confine myself to 'just three points and leave the matter. Sir, it was very amusing, if I may say so, to hear the hon. Minister's speech that Government have got nothing to do with the dispute and that in the matter of arbitration. Government have absolutely no hand in the matter. It is impossible to imagine, Sir, that Mr. Qureshi could have agreed to take up the arbitration without the consent and agreement of the Government at the highest level. May I say, Sir, that Government had foreseen the demands that are likely to be raised in this discussion and are trying to stall the effects of this discussion by nominating Mr. Qureshi even earlier than these discussions. A definite modus operandi is in 'evidence in the whole matter as is evident by the appointment of the Mathew Commission before Parliament has begun its session. Now, Sir, in the case of this particular grave matter which is to be discussed here, it already came in the newspapers that Mr. Qureshi has agreed to abritrate.

Then, Sir, the other important thing that I would like to place before the Government is that probably for the first time in this country, the Preventive Detention law has been used against a religious leader. Sir, the Preventive Detention law has not been used, if I know a right, even against

Margis, Anana Marg being Anand probably very much the scare of the Governm'ent. But it is moat unfortunate, Sir, that the Preventive Detention law has been used against a religious leader of a minority com-

great massive scale in mv State of Kerala where the Jacobite Christians, another minority, are very much ridden with disputes, and it would be possible for the Government to preventively detain them.

The third thing that I suggest is that this Wakf Board under the chairmanship of Mr. Shah Nawaz Khan, who behaved aa a coward at the time of the incident, has absolutely no reason, or justification to exist. The sooner thig Wakf Board is dissolved and a new Wakf Board is constituted the better it would be for the Muslims in that area. I would also suggest that the Wakf laws be properly amended so that the system of nomination by which Wakf Boards are constituted is no longer there.

SHRI OM MEHTA: No new points have been raised; I have replied to all the points. About nomination, that is under the Act—whatever they are doing—and they are nominating.

SHRI KHURSHED ALAM KHAN (Delhi); It is very difficulty to say something in two minutes.

MR. DEPUTY CHAIRMAN: You have to say because I cannot be giving more time now. We have taken two houjrs. This is the maximum time that we have taken on a Call Attention Motion.

SHRI KHURSHED ALAM KHAN: The second of February, 1975 was one of the most dismal days in the lives of about half a million people of Shajahanabad after 1857. The whole incident is most unfortunate, and it is all the more deplorable that it is being 'exploited by the various communal parties for their political enda^

arrest

AN HON. MEMBER: Including the Congress.

SHRI KHURSHED ALAM KHAN: Well. I must say that it is not the Congress but it is the most communal political parties, and Congress is not a communal party... (Interruptions). Why are you getting worked up? Please listen.

The incident of 2nd February has its origin in the lack of communication between Imam and the Wakf Board. It must be said to the credit of the Wakf Board that they have inherited a rich legacy of difficulties from the previous Wakf Board appointed by the Jana Sangh when they were in power in Delhi. However, there is one thing which is very clear J all these things, the communal that in parties have tried to play up the game of exploiting the sentiments of the Muslims. It is to the credit of the Muslims that they haVe seen through their game and have not played it according to their wishes. There is also anrevealing fact. If somebody looks into the issue of papers like the Organiser, the Motherland and the Pratap before the 1st of February and after the 2nd of February, 1975, it will be s'een that before the 1st of February the Imam was described as an evil. and all such things were said and written about him; but after the 2nd February the same Imam became a hero; he was treated as a hero. It appears to me that there is a great 'element of serecy and surprise about the fire which was set to about 20 shops in rear of the Mosque and the Jamia It is reported that the mob was led by one of the ex-municipal counsellors of the party, which is responsible for creating all the trouble in the area.

AN HON. MEMBER: It is the Jana Sangh.

SHRI KHURSHED ALAM KHAN: You have put the word in my mouth. Similarly, the people from the other side were saying why they should not go to the mosque. But these Were the gentlemen who burnt three mosque

the Sadar Bazar area only in last May Now, Sir, what is the ailment of the Wakf Board? This Wakf Board has failed to do its duty. With due respect to the Chairman of the Wakf Board, though he is a fair-minded person, I feel that he has no time. A person of the status of an Additional Secretary of the Government cannot find time for such a work. Therefore, the Wakf Board Chairman should be replaced. In fact, the Wakf Board should be abolished. There is need for appointing an Administrator for the Wakf Board immediately.

Another important thing is that the Wakf itself is outdated and needs comprehensive amendment which must be carried out immediately. This is very important.

As for the Delhi police, recruitment to the Delhi Police will alone not solve the problem. I would request the Home Minister that he should see to it that minority people are recruited in the Border Security Force and the Central Reserve Police because they alone are responsible for maintaining peace and communal harmony.

SHRI OM MEHTA: Sir, some good suggestions have been made. We will try to do whatever is possible.

DEPUTY CHAIRMAN: Shri Rajnarain. Special mention.

REFERENCE TO SHRI RAJNARAIN^ ARREST

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन् ग्रापने विशेष कृपा करके मैन्शन करने का मौका दिया है। मैं बहुत ही जिम्मेदारी के ाथ ग्रीर क्षीम के साथ सारी स्थिति को सदन के सम्मानित सदस्यों के समक्ष रखना चाहता हूं ग्रीर मैं यह भी चाहता हूं कि श्री ग्रोम मेहता जो जिम्मेटार ग्रादमी हैं ग्रीर गृह मंत्री हैं वे भी सारो बाटो का सनें ।